[Mr. Deputy Speaker]

Resolutions presented to the House on the 27th July 1966".

The motion was adopted.

14.34½ hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 37, 45 and 47) by Shri Madhu Limaye

श्री मधु लिमये (मुंगर) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति मुझे दी जाय ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पेश करता हूं ।

14.35 hrs.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

(Commission of Sections 107 and 109 by Shri Madhu Limaye)

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि मुझे दंड प्रक्रिया संहिता, 1898 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाय ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898".

The motion was adopted

श्री मधु लिमये : मैं विधेयक को पेश करता हूं ।

14.35 hrs.

CRIMINAL LAW AMENDMENT (REPEAL)

by Shri Madhu Limaye

श्री मधु लिमये (मुंगर) : मैं प्रस्ताव करता हूं कि मुझे दंड विधि संशोधन अधिनियम, 1932 का निरसन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to repeal the Criminal Law Amendment Act, 1932".

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पेश करता हूं ।

14.36 hrs.

RECOGNITION OF TRADE UNIONS BILL*

by Shri Madhu Limaye

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि मुझे कर्मचारियों में कार्मिक संघवाद को प्रोत्साहन देने और कर्मचारियों के प्रतिनिधि कार्मिक संघों तथा नियोजकों के बीच सामूहिक सौदाबाजी का उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to encourage trade unionism among the employees and to provide for collective bargaining between the employers and representative trade unions of employees".

The motion was adopted.

---

*Published in Gazette of India Extraordinary Part II, Section 2, dated 29-7-66.